

Per Capita income

7319. Shri K. Lakkappa: Will the Prime Minister be pleased to state the average per capita income of an Indian since 1962 to-date and on what basis the statistics are collected?

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): The figures of per capita income at current prices have been placed at Rs. 339.4, Rs. 370.9 and Rs. 421.5 for the years 1962-63, 1963-64 and 1964-65 respectively according to the estimates made by the Central Statistical Organisation. The figures for 1965-66 are under compilation.

A detailed description of the methodology and the statistical source material used is contained in the Final Report of the National Income Committee (February 1954) and the Notes section of various issues of the 'Estimates of National Income'.

Employees of Cochin Nayar Brigade and Cochin State Force

7320. Shri Viswanatha Menon:
Shri E. K. Nayanar:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Government have taken the responsibility to pay compensation to the employees who were employed in the former Cochin Nayar Brigade and the Cochin State Force;

(b) if so, the minimum pension paid to these employees; and

(c) whether Government propose to enhance their pensions?

The Minister of Defence (Shri Swaran Singh): (a) Yes Sir, in as far as the payment of mustering out pension/gratuity to personnel of Cochin State Forces is concerned. The Cochin Nayar Brigade being a non-Indian State Force unit, the responsibility for payment of pensions to the personnel who were employed in that unit on the date of integration (1.4.50) and who retired thereafter is that of the Kerala Government.

(b) The minimum mustering out pension (for a Sepoy with 10—14 years service) paid to personnel of Cochin State Forces, who were not selected for absorption in the Indian Army and were discharged from service, is Rs. 20/- p.m., inclusive of temporary and ad hoc increases in pension.

(c) No, Sir.

Allotment of Land for a Birla concern in Mysore

7321. Shri S. A. Agadi:
Shri Kameshwar Singh:

Will the Prime Minister be pleased to state:

(a) whether any Union Government Minister had recommended to the Chief Minister of Mysore for the grant of 3,000 acres of land in Periapatna Taluk of Mysore State to the Oriental Aromatics Ltd., Bombay managed by Messrs. Birlas, as alleged on the floor of the Mysore Legislative Assembly on the 28th June, 1967;

(b) whether it is also a fact that the land was illegally occupied by the said Company without having been granted the title deed; and

(c) if so, the action taken in this regard and the details thereof?

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): (a) No such recommendation has been made by any Union Minister.

(b) and (c). The State Government have intimated that there has been no illegal occupation of land. This is a matter which does not concern the Central Government.

Film Research Centre under Board of Film Censors

7322. Shri A. Sreedharan:
Shri Srinivas Misra:
Shri P. C. Adichan:
Shri Mangalathumadam:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Government have

under consideration any proposal for the setting up of a film research centre under the Board of Film Censors; and

(b) if so, the details thereof?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) and (b). The Estimates Committee (1967-68) has in its recent report suggested the desirability of setting up a Research Unit under the Board of Film Censors. This is under consideration.

Renewal of the Passport of Shri Biju Patnaik, former C.M., Orissa

**7323. Shri Kanwar Lal Gupta:
Shri Bal Raj Madhok:**

Will the Minister of External Affairs be pleased to state:

(a) whether the passport of Shri Biju Patnaik, former Chief Minister of Orissa has been renewed for three years; and

(b) if so, why it was issued without obtaining Income-tax clearance certificate?

The Minister of External Affairs (Shri M. C. Chagla): (a) Yes, Sir.

(b) There is no provision in the Passports Act, 1967, requiring income-tax clearance certificates to be obtained before issue of passports.

Representation in Board of Film Censors

**7324. Shri A. Sreedharan:
Shri P. C. Adichan:
Shri Srinivas Misra:
Shri Mangalathumadom:
Shri P. Viswambharan:**

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the Government have appointed representative of Films Producers Association on the Board of Film Censors;

(b) if so, what is the number of representatives so appointed; and

(c) if not, why steps have not been taken to appoint representatives of Film Producers Association on the Board of Film Censors?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) and (b). A representative of the Film Federation of India is appointed as a member of the Board of Film Censors as a matter of convention. The term of the member so appointed has expired recently and the question of filling the vacancy by another nominee of the Federation is under consideration. However, in addition to a representative of the Federation another well-known producer, who is a M.P., is also a member of the Board.

(c) Does not arise.

Renewal of Lease of Defence Land in Bulandshar (U.P.)

7325. Shri Ram Charan: Will the Minister of Defence be pleased to refer to the reply given to Starred Question No. 895 on the 3rd July 1967 and state:

(a) whether it is a fact that the lease was renewed in the name of Shri Abdul Saleem, ex-lessee on the advice and recommendations of the District Collector on the request of his Ministry;

(b) whether it is a fact that his Ministry have no independent officer or organisation to settle the actual rent on fair basis in the dealing of the above land;

(c) whether it is a fact that another person had offered Rs. 20,000/- per annum for agricultural purposes for the aforesaid land;

(d) whether it is a fact that the policy of 1958 to discontinue the earlier procedure of leasing the land by auction for agriculture was adopted without approval of the Ministry of Finance; and